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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR

Date of order 7.2.1995

OA No. 19/1995

Arjun Ram & 4 others ... Applicants.

versus

Union of India & Ors. ... Respondents.

Mr. Vijay Mehta, Counsel for the applicant.

CORAM:

Hon'ble Mr. Gopal Krishna, Judl. Member.

Hon'ble Mr. N.K. Verma, Administrative Member.

.....

PER HON'BLE MR. GOPAL KRISHNA:

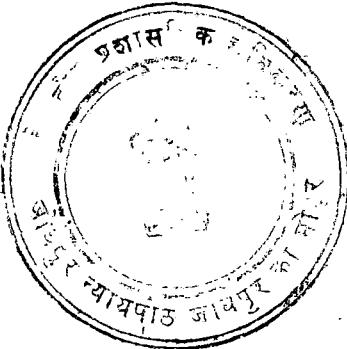


The applicants, Arjun Ram, Umeda Ram, Swaroop Singh, Lal Bahadur and Mehardeen, have in this application under Section 19 of the Administrative Tribunals Act, 1985, prayed that the respondents be directed to grant temporary status / regularisation and wages according to the pay scales admissible to a Group 'D' employee.

2. We have heard learned counsel for the applicants and have carefully perused the records.

3. The applicants claim to have been working as Casual Labourers and their services were terminated by the respondent No. 2 in the

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year 1990, but they were, thereafter, reinstated in the year 1992. The applicants have been continuously working since 1992 as stated by them and they have completed 240 days of services as Casual Labourers. The learned counsel for the applicants contends that these Casual Labourers are entitled to grant of temporary status and regularisation as well as wages according to the pay scales being given to the regular employees. It has been further stated by the learned counsel for the applicants that despite representations having been made to the concerned authorities in regard to their grievances, the representations have evoked no response. It appears from a perusal of the representation at Annexure A/6 that it was received by the concerned authorities on 3.8.1994, but no decision thereon has been taken.

4. In these circumstances, we direct the respondents to dispose of the representations admittedly made by the applicants within a period of three months of the receipt of this order keeping in view the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of the Government of India, 1993 and the relevant rules, instructions and guidelines on the subject.

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If the applicants are aggrieved by any decision of the respondents, they will be at liberty to file a fresh OA.

5. The OA stands disposed of accordingly.

N. K. Verma
(N.K. VERMA)

MEMBER (A)

G. K. Verma
(GOPAL KRISHNA)

MEMBER (J)

